

[Shri Raj Bahadur]

was humanly possible to mitigate the suffering and hardship of these people.

**SHRI SEZHIYAN:** What about the application of the casual labour laws in existence in the main land? Will they be enforced in the main land?

**SHRI RAJ BAHADUR:** I have said that the casual labour who have completed three years of service were brought under the work-charged establishment.

**SHRI INDRAJIT GUPTA (Alipore):** He was asking about the Central laws on casual labour being brought into force in the island.

**SHRI RAJ BAHADUR:** So far as my information goes, they are being enforced. I will check it up.

**MR. SPEAKER:** Shri Saminathan, Shri Mayavan and Shri C. T. Dhandapani, all are absent

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Sir, I have given notice of and adjournment motion on the power crisis in New Delhi.

**MR. SPEAKER:** Do not make adjournment motions so common and cheap. I appreciate the matter of one of your adjournment motions. Kindly look at your back and then say whether I should allow it or not. I have already allowed a Calling Attention.

**SHRI JYOTIRMOY BOSU:** That is not enough.

**MR. SPEAKER:** Should I allow the adjournment motion? See at your back. No members.

**SHRI JYOTIRMOY BOSU:** I know you will not hit below the belt.

**SHRI S. M. BANERJEE (Kanpur):** One opposition member is equal to five.

**MR. SPEAKER:** I had a mind to allow it. But I am not allowing it to let you down. I have allowed a Calling Attention Notice.

12.24 hrs.

### PAPERS LAID ON THE TABLE

**CORRIGENDUM TO NOTIFICATION UNDER MERCHANT SHIPPING ACT, NOTIFICATIONS RE. ANDHRA PRADESH MOTOR VEHICLES RULES, AND ORISSA MOTOR VEHICLES RULES**

**THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR):** I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 716 published in Gazette of India dated the 7th July, 1973 containing corrigendum to Notification No. G.S.R. 136 dated the 10th February, 1973, under sub-section (3) of section 458 of the Merchant Shipping Act 1958.

[Placed in Library See No. LT—5386/73].

- (2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

(a) G.O.Ms No 921 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(b) G.O.Rt. No. 2801 published in Andhra Pradesh Gazette dated the 16th November, 1972 making certain Amendments to Andhra Pradesh Motor Vehicles Rules, 1964

(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library See No. LT—5387/73].

(3) A copy of Orissa Notification No. S.R.O. 483/73 (Hindi and English versions) published in Orissa Gazette dated the 30th May, 1973 making certain am-

endment to the Orissa Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5388/73].

- (4) A copy of Orissa Notification No. S. R. O. 501/73 Hindi and English versions) published in Oriss Gazette dated the 24th April, 1973 exempting tourist vehicles registered in any other State of India from payment of Motor Vehicles Tax leviable under the Bihar and Orissa Motor Vehicles Taxation Act, 1930, on a reciprocal basis, under sub-section (2) of section 5A of the Bihar and Orissa Motor Vehicles Taxation Act, 1930 read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5389/73].
- (5) A copy of Orissa Notification No. S.R.O. 499/73 (Hindi and English versions) published in Orissa Gazette dated the 30th May, 1973 exempting tourist vehicles registered in any other State in India from payment of Motor Vehicles Tax leviable under the Madras Motor Vehicles Taxation Act, 1931, on a reciprocal basis under sub-section (2) of section 11 of the Madras Motor Vehicles Taxation Act, 1931, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa [Placed in Library. See No. LT-5390/73].

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT 1955 AND UTTAR PRADESH KRISHI UTPADAN MANDI (SANSHODHAN) ADHYADESH, 1973**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE):**  
I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Movement Control) (Second Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 409(E) in Gazette of India dated the 26th July, 1973.
- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1973 (Hindi version) published in Notification No. G.S.R. 193 (E) Gazette of India dated the 2nd April, 1973.

[Placed in Library. See No. LT-5391/73].

- (2) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Adhyadesh, 1973 (No. 2 of 1973) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973 under provisions of article 313 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, issued by the President in relation to the State of Uttar Pradesh together with an explanatory memorandum. [Placed in Library. See No. LT- 5392/73].

**NOTIFICATION RE. ORISSA EXPRESS HIGHWAY RULES, 1967**

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA):**  
I beg to lay on the Table—

- (1) A copy of Orissa Notification No. S. R. O. 370/73 published